

HIGH COURT OF JAMMU AND KASHMIR AT JAMMU
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

NOTIFICATION


No: 699/L.P Dated: 24-12-2020

Provisional admission as an Advocate, granted under the Advocates Act, 1961 in favour of:

Mr. Aswad Raja
S/O Sh. Muzaffer Hussain Attar
R/O Azadpora, Tehsil Anchidora, District Anantnag
A/P Attar House Naaz Enclave Pantha Chowk, Srinagar

vide Notification No.1762 dated 06.05.2020 has been declared as Absolute/Final.

By Order

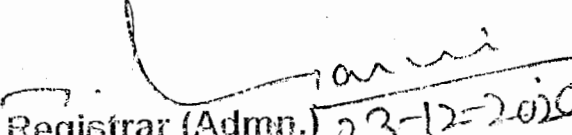

(Mohammad Yasin Beigh)
Registrar (Admn.) 23-12-2020
98/12/20 22/12/20

No: 22563-68/L.P Dated: 24-12-2020

Copy forwarded to the: -

1. Principal District and Sessions Judge, Anantnag/Srinagar.
4. Secretary, Bar Council of India, New Delhi.
5. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, District Bar Association, Anantnag/Srinagar.
6. In-Charge N.I.C High Court of J&K, Jammu for uploading on the website.
6. Mr. Aswad Raja, Advocate.

.....for information and necessary action.


Registrar (Admn.) 23-12-2020
98/12/20 22/12/20